

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1578  
ANSWERED ON:06.03.2013  
CORRUPTION COMPLAINTS IN CVC  
Argal Shri Ashok;Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the CVC has received more than 50 thousand complaints of corruption yearly against officials of the Central Government during 2011 and 2012;
- (b) if so, the details thereof, year-wise and Ministry/department-wise;
- (c) the details of the cases wherein Central Vigilance Commission has sought/ recommended for filing FIR/chargesheet against corrupt officials of Central Government during 2012, department-wise and year-wise;
- (d) the details of the cases wherein permission has been granted and the details of cases which are still pending for action with the Government, department-wise; and
- (e) the reasons for pendency?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): Complaints received in the Commission are dealt according to its Complaint Handling policy. After receipt of the complaints in the CVC [including those received under Public Interest Disclosure and Protection of Informers (PIDPI) Resolution], it is scrutinized and wherever specific and verifiable allegations involving vigilance angle/corruption are noticed, the complaints are forwarded to the appropriate agency (i.e. Chief Vigilance Officer of the organization or Central Bureau of Investigation to conduct investigation into the matter and report to the Commission. Details of number of complaints received in the Commission during the last two years i.e. 2011 & 2012 are as under:-

Year	No. of complaints received during the year
2011	General Complaints 16929
	PIDPI 901
2012	General Complaints 28755
	PIDPI 804

Ministry/Department-wise details of these cases are not readily available with the Commission.

(c): As per the existing provision of law, it is the investigating agencies i.e. CBI/Police who file chargesheets against Government officials before the competent courts after seeking sanction for prosecution under Section 19 of the Prevention of Corruption Act, 1988.

(d) & (e): As per available information, the number of cases as reported by CBI pending for sanctions over three months under Prevention of Corruption Act, 1988 as on 31.12.2012 is 44 which include 17 cases in connection with the affairs of State Governments.

Sometimes it is not possible to adhere to the prescribed time-limit of 3 months for deciding cases of sanction for prosecution. The delay which occurs in the sanctioning of prosecution in some cases is mostly on account of detailed scrutiny and analysis of voluminous case records and evidence, consultation with Central Vigilance Commission (CVC), State Governments and other agencies, and sometimes non-availability of relevant documentary evidence.